



सत्यमेव जयते

एस. के. गुप्ता
S. K. GUPTA
सचिव / Secretary

D.O. No.: 21-2/2017-B&CS

भारतीय दूरसंचार विनियामक प्राधिकरण

महानगर दूरसंचार भवन, जवाहर लाल नेहरू मार्ग,

(पुराना मिनटो रोड), नई दिल्ली-110002

TELECOM REGULATORY AUTHORITY OF INDIA

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Dated: 25th June, 2018

Dear *Shri Khare,*

The Ministry of Information and Broadcasting (MIB), vide its reference, D.O. No. 1403/36/2017-TV (I) dated 21st August 2017 had requested TRAI, under Section 11 of the TRAI Act, 1997, to provide its recommendations on various issues related to permissions for uplinking and downlinking of satellite TV channels, and setting up of teleports.

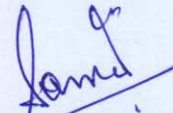
2. In this connection, TRAI had issued a consultation paper on "Issues relating to Uplinking and Downlinking of Television Channels in India" on 19th December 2017, seeking comments/views of the stakeholders. Subsequently, TRAI held an Open House Discussion at TRAI head office, New Delhi on 11th April 2018.

3. Based on the comments of the stakeholders received during the above mentioned consultation process and its own analysis, the Authority has finalised its recommendations which are enclosed herewith.

4. As per the practice, a copy of this letter, along with recommendations, is being placed on the website of TRAI www.traigov.in.

With warm regards

Yours sincerely,


(S. K. Gupta)

Encl : as above

Shri Amit Khare,
Secretary,
Ministry of Information and Broadcasting,
'A' Wing, Shastri Bhawan,
New Delhi - 110001